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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1844 OF 2003

New Delhi, this the 2nd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. Sh. S.P. Mahla,
Senior Accounts Officer (Retd.) Group "B"
(Gazetted)
E-3, Ayur Vigyan Nagar, Khel Gaon Road,
New Delhi-110059.Applicant

(By Advocate : Shri E.J. Verghese)

versus

1. Union of India through, the Secretary,
Ministry of Defence, (Finance)
New Delhi-110011.

2. The CGDA
West Block -V, West Block, R.K. Puram,
New Delhi.

3. The CDA (PD)
Meerut Cantt.-110001.Respondents

(By Advocate : Shri Rajeev Bansal for Shri B.K. Aggarwal)

ORDER (ORAL)

Heard the learned counsel.

2. It is not in disputed, as transpired from the respondents order dated 12.10.2001, that there was an inordinate delay in payment of retiral benefits. As such the grant of interest on delayed payment shall be paid to the applicant but this has not been given effect to by the respondents.

3. In this view of the matter, having regard to the decision of the Apex Court in the case of Vijay L. Mahrotra vs. State of U.P. and others, 2002 SCC (L&S) 278, I direct the respondents to take follow up action in the matter within a period of three months from the

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date of receipt of a copy of this order, in the light of the letter dated 12.10.2001 with regard to calculation of interest on account of delay in payment of retiral dues, as deemed satisfied, which is reflected from the sanction made by the respondents vide letter dated 3.10.2001 and a direction was issued to the C.D.A. (PO), Meerut from the Office of Controller General of Defence Accounts to give the detailed report with regard to inordinate delay in finalising the benefits.

4. In view of the above direction, the present OA is disposed of. No costs.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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